

(c) and (d). These parameters for wage settlement were laid down in January, 1987 and do not have any retrospective effect, and, as such the question of earlier settlements violating the parameters does not arise. After these parameters were laid down, no settlement has so far been concluded.

(e) At present there is no proposal under consideration to revise the rate of D. A. neutralisation.

(f) Does not arise.

Indo-Soviet Joint Ventures

5071. SHRI H N, NANJE GOWDA :
SHRI S. M. GURADDI :

Will the Minister of ENERGY be pleased to state :

(a) whether Indian and Soviet firms have identified five of the six joint ventures that will be set up in India for meeting domestic demands and export to third countries ;

(b) when will the sixth venture be identified ;

(c) the details of the five ventures to be jointly set up ; and

(d) the time by which the final decision in this regard will be taken ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) The Department of Power is not aware of the joint venture mentioned in the question.

(b) to (d). Do not arise.

Profit/loss incurred by Eastern Coalfields Limited

5072. SHRI V. SOBHANADREESWARA RAO : Will the Minister of ENERGY be pleased to state :

(a) the targets fixed and production achieved in Eastern Coalfields Limited during the last three years ;

(b) the net profit/loss incurred by Eastern Coalfields in 1986-87 and the last two years ;

(c) whether Eastern Coalfields Limited has become a sick unit ;

(d) the reasons for the poor performance ; and

(e) the steps proposed for putting this unit on sound lines ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Target and achievement of production during the last three years in ECL are given below :

	1984-85		1985-86		(Figures in million tonne) 1986-87 (April-February)	
	Target	Actual	Target	Actual	Target	Actual
ECL	25.10	23.11	24.0	24.03	22.75.	22.44

(b) The losses incurred by the Eastern Coalfields Limited during the last three years were as under :

Year	Loss incurred (Rs. in crores)
1983-84	127.88
1984-85	13.66
1985-86	69.97

The accounts for the year 1986-87 have not been finalised.

(c) to (e). The Eastern Coalfields Limited, have been suffering losses mainly due to difficult geo-mining conditions, deep and old gassy mines which have become highly uneconomic, continued problems of law and order, inadequate and erratic power supply, large labour force, delay in opening of new projects due to problems

of land acquisition and obstruction by local youths waiting employment etc.

Various measures being adopted to increase production and productivity in Eastern Coalfields Limited include opening of new mines, fuller utilisation of mining capacity already created, more efficient use and better maintenance of equipment, stricter control of inventory and economy in the use of stores, better use of man power by controlling absenteeism and enforcing discipline and identification of surplus workers and their redeployment after suitable training, better availability of inputs like explosives, timber etc., expeditious and timely completion of new projects and improvement in law and order situation.

Committee for Development of Petrochemical Industries

5073. SHRI CHIRANJI LAL SHARMA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a committee has been set up to prepare a detailed blue print for development of petrochemical industries for the country as a whole in the next fifteen year ,

(b) if so, the progress made so far in preparation of the blue print ; and

(c) by what time the work will be completed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH) : (a) to (c). The report of the Committee set up for Perspective Planning of Petrochemical Industry has already been prepared.

Writing off of loans given to Mining and Allied Machinery Corporation

5074. SHRIMATI JAYANTI PATNAIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have written off all outstanding plan and non-plan

loans of the Mining and Allied Machinery Corporation ;

(b) whether Government have also decided to write off all outstanding interest on Government loans granted to the above company ;

(c) if so, the reasons of writing off such loans and interest ;

(d) the period up to which such loans and interest have been written off ; and

(e) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY) : (a) to (c). As M. A. M. C have been incurring heavy losses over the past few years and have; therefore, not been able to generate internal resources for working capital and for repayment of loan and interest thereon, Govt. have decided to write-off all the outstanding plan and non-plan loans as on 31.3.1985 amounting to Rs. 6.65 crores and Rs. 102.29 crores respectively and outstanding interest on all Government loans granted to the Corporation from September, 1982 to 31.3.1985, and waiver of interest and penal interest thereon.

Advance Money to WMI and M/s. MAN against letter of intent for second mine expansion Project of Neyveli Lignite Corporation

5075. SHRI V. SREENIVASA PRASAD : Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 4503 on 2 December 1986 regarding advance money to WMI and M/s. MAN against letter of intent for second mine expansion project of Neyveli Lignite Corporation and state :

(a) the details of terms and Conditions of the letter of intent ;

(b) what security has been obtained from WMI (Craves) Ltd. against 10 per cent advance ; and